158	Written Answers to	)	[RAJYA SA	BHA]	l	Unstarre	d Questions
1	2	3	4	5	6	7	8
21.	Maharashtra	27.02	227178.41	27.97	250605.29	27.50	235191.58
22.	Manipur	0.16	509.15	0.19	583.38	0.34	745.91
23.	Meghalaya	0.25	893.11	0.32	890.00	0.31	905.05
24.	Mizoram	0.08	394.07	0.09	410.73	1.97	810.22
25.	Nagaland	0.10	559.16	0.15	678.56	0.19	710.53
26.	Odisha	6.62	20974.86	7.85	24450.12	8.27	25778.04
27.	Puducherry	0.57	2485.00	0.69	2546.03	1.03	2639.12
28.	Punjab	5.51	45841.76	6.18	45733.00	6.63	46439.69
29.	Rajasthan	7.62	48550.57	8.79	52885.67	10.00	58000.43
30.	Sikkim	0.14	482.08	0.20	549.96	0.19	516.20
31.	Tamil Nadu	22.71	139221.94	27.54	145119.87	34.50	151904.46
32.	Telangana	5.38	45354.30	5.87	50778.43	5.60	53170.15
33.	Tripura	1.16	1704.61	1.72	1861.81	2.10	2274.25
34.	Uttarakhand	3.12	16216.61	2.34	11278.25	4.89	26979.77
35.	Uttar Pradesh	14.00	69988.57	17.13	79224.49	17.03	72614.51
36.	West Bengal	27.51	66260.15	29.78	71418.31	29.10	68577.78
	Total	205.11	1216007.11	233.62	1296398.82	261.54	1324239.34

Source: RBI.

## Autonomy to States to design specific programmes

- 179. SHRI K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that adoption of Fourteenth Finance Commission recommendations to devolve 42 per cent of funds in the divisible pool of taxes from Union to States have resulted into more autonomy for the States to design State specific programme;
  - (b) if so, the details thereof; and
- (c) the details of quantum of funds transferred to States during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) The Central Government accepted the recommendation of Fourteenth Finance Commission (XIV FC) of devolution of 42%, amounting to a 10 percentage point increase in untied funds compared to the Thirteenth Finance Commission (XIII FC) period. These increased untied resources provide additional fiscal flexibilities to State Governments to decide on their scheme expenditure priorities.

(c) The State-wise details of transfer by way of Finance Commission Devolution and Grants during the last three years are given in the Statement.

Statement

State-wise details of transfer by way of Finance Commission devolution and grants during 2015-16 to 2017-18

(₹ in crore)

Sl. No. State		2015-16	2016-17	2017-18	
1.	Andhra Pradesh	30092.67	33605.91	35975.83	
2.	Arunachal Pradesh	7178.35	8559.43	9362.88	
3.	Assam	19728.85	21917.56	23540.97	
4.	Bihar	51798.62	62847.74	69608.25	
5.	Chhattisgarh	16684.77	20064.15	22215.06	
6.	Goa	1944.53	2320.66	2607.03	
7.	Gujarat	17755.49	21953.31	23949.19	
8.	Haryana	6205.64	8040.98	8614.21	
9.	Himachal Pradesh	12047.32	13139.67	13689.85	
10.	Jammu and Kashmir	18302.70	20627.59	23760.66	
11.	Jharkhand	17064.19	20743.22	22726.67	
12.	Karnataka	25724.78	31533.10	34460.17	
13.	Kerala	17862.13	20179.80	20015.11	
14.	Madhya Pradesh	41015.99	49938.22	54714.68	
15.	Maharashtra	32032.76	38977.70	43516.38	
16.	Manipur	5267.70	5934.61	6299.34	

160	Written Answers to	[RAJYA SABH	[A]	Unstarred Questions
Sl. No. State		2015-16	2016-17	2017-18
17.	Meghalaya	3916.06	4468.55	4751.45
18.	Mizoram	4513.95	5131.51	5578.60
19.	Nagaland	5752.72	6492.63	7062.99
20.	Odisha	25251.96	30706.40	33677.58
21.	Punjab	8756.22	10929.29	10972.65
22.	Rajasthan	30648.25	37506.61	41290.43
23.	Sikkim	1916.62	2299.10	2537.73
24.	Tamil Nadu	22734.60	27801.52	29050.76
25.	Telangana	13428.52	16540.29	17587.60
26.	Tripura	4440.57	5114.23	5511.82
27.	Uttar Pradesh	95824.31	117833.29	129789.33
28.	Uttarakhand	5827.52	7031.75	7777.95
29.	West Bengal	47053.96	51311.81	54604.60
	Total	590771.75	703550.63	765249.76

## **RBI** surplus

- 180. KUMARI SELJA: Will the Minister of FINANCE be pleased to state:
- (a) the details of the profit of the RBI distributed to Government in the form of dividend during the last three years and the details of the profit retained towards risks and reserves;
- (b) whether Government has any future plan of action to ask the RBI to distribute further dividend to itself and if so, the details thereof; and
  - (c) whether Government has any plans of invoking Section 7 of the RBI Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) The surplus amounts of RBI transferred to Government during the last three years are as follows:—